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WP-34134-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE DWARKA DHISH BANSAL ON THE 7<sup>th</sup> OF OCTOBER, 2025

WRIT PETITION No. 34134 of 2025

DEVENDRA CHOUDHARY @ CHOTU Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Aakash Vishwakarma, Advocate for petitioner.

Shri Anubhav Jain, Govt. Advocate for respondent-State.

## **ORDER**

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

The Corpus has been produced in Court by ASI-Ghasita Lal Rajak alongwith Lady Constable 403-Anshita Karpeti. Corpus is a major and is wife of the petitioner. The corpus states that due to differences with the petitioner, she had left the matrimonial home on her own and is now willing to go back to her matrimonial home.

- 2. The petitioner is present in Court and he also states that he wishes to take the Corpus home.
  - 3. In view of the above, the petition is **disposed of**.

(SANJEEV SACHDEVA) CHIEF JUSTICE (DWARKA DHISH BANSAL) JUDGE



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